

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 829
TO BE ANSWERED ON 23.07.2021

Violation of NGT Guidelines

829: SHRIMATI BHAVANA PUNDALIKRAO GAWALI:
SHRI ARVIND GANPAT SAWANT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether guidelines issued by National Green Tribunal (NGT) have been extensively violated by some builders in the country;
- (b) if so, the details thereof;
- (c) the action taken by the Government against the guilty;
- (d) whether there is any proposal to amend the guidelines in view of present requirements; and
- (e) if so, the details thereof and the steps taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (e) The Ministry accords prior Environmental Clearance for projects or activities listed in the Schedule to the EIA Notification, 2006 (and its subsequent amendments), as per the procedures defined in the said notification.

The Building or Construction Projects or Area Development Projects and Townships are covered under category 8(b) of the said notification. Violation of the conditions of environmental clearance is monitored by the Integrated Regional Offices of the Ministry and the concerned State Pollution Control Boards/Union Territories Pollution Control Committees. If any, non-compliance is observed/reported, the Ministry takes appropriate action as deemed fit as per provisions of the Environmental Protection Act (EPA), 1986.

The observations and decisions of NGT in different cases are followed/complied by the Ministry. To the best knowledge of the Ministry, NGT has not issued generic guidelines on the issue.
